



2026:DHC:6482



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 10.08.2026

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CNR No. DLHC010220682026

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CRL.M.C. 3888/2026**GAGANDEEP SINGH GHAI & ANR.**

.....Petitioners

Through: Mr. Manoj Joshi, Advocate (*through videoconferencing*).

versus

GOVT OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State (*through videoconferencing*) with SI Vikas, PS Lahori Gate and SI Jai Prakash, PS Rajouri Garden.
Mr. Sachin Bhardwaj, Advocate for R-2 with R-2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****JUDGMENT (ORAL)**

1. Petitioners seek quashing of case FIR No. 550/2017 of PS Rajouri Garden for offence under Section 498A/406/34 IPC on the basis of mediation settlement dated 24.07.2025 between petitioners and respondent no. 2 recorded at Delhi Mediation Centre, Tis Hazari Courts, Delhi.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no.2 is present in Court today and is identified by IO/SI Vikas. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. No child was born from wedlock of petitioner no.1 and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 550/2017 of PS Rajouri Garden for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

GIRISH KATHPALIA
(JUDGE)

AUGUST 10, 2026/dr